NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P No.24/(MAH)/2014 CA No. 111/2014

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.11.2016

NAME OF THE PARTIES: Shri Sunil Goswami

V/s. M/s. AMS Marine Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398, 58-59 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION

SIGNATURE

01. SUNIL DUTT GOSWAMI PETITIONER MANNE 02. Shyam Kapadia Counsel for Respondents SHK Respondent - Respondent - Respondent - Respondent - Respondent -

ORDER

C.A. No. 111/2014 in C.P. No. 24/397, 398/CLB/MB/2014

- The Petitioner himself is present and stated that certain amendments in C.P. No. 24/2014 were carried out. However, Ld. Counsel appearing from the side of the Respondent has objected the manner in which a letter of the amendment is filed. According to him the amended petition has so far not been placed on record. Objections of the Respondent's Counsel are duly communicated to the Petitioner.
- Under the circumstances, the C.P. is now listed for hearing on 10th January, 2. 2017.
- In respect of C.A. No. 111/2014, the prayers sought therein appear to have become redundant. However, this Application shall also be disposed of on the next date of hearing.

sd/-

Shri M.K. Shrawat Member (Legal)

Dated 25.11.2016